

Aditya Khanna Vs. ED

11.01.2021

Present Sh. K. Sharat Kumar, Advocate counsel for applicant.

File has been received from the court of Sh. Harish Kumar, Ld. Spl. Judge (PC Act), (CBI-20), RADDC, New Delhi alongwith order dated 07.01.2021. As per order dated 07.01.2021, "the application of applicant relates to the matter under PMLA Act and this court vide order dated 10.12.2020 in the matter titled as "**Directorate of Enforcement, New Delhi Vs. M/s Rolls Royce India Pvt. Ltd.**" have taken judicial view that this Court not being regular court of Additional Sessions judge has no jurisdiction to deal with matter under PMLA".

Record perused.

Since none is present on behalf of Directorate of Enforcement, **let notice be issued to Directorate of Enforcement accordingly.**

Be listed on 03.02.2021 at 2.00 pm for consideration and appearance on behalf of ED through VC/Physical Court hearing.

A copy of this order be also sent to the Computer Branch to be uploaded on the official website.


(Rajiv Mehra)
Officiating Principal District & Sessions Judge,
Rouse Avenue District Court,
New Delhi

At this stage at 3.10 pm

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Present Sh K. Sharat Kumar, Advocate, counsel for applicant.

Sh. K. Sharat Kumar Advocate, requests to change the date on the ground that on 03.02.2021 his Sr. Counsel is not available.

Heard.

Let earlier given date i.e. 03.02.2021 stands cancelled.

Notice be issued to Directorate of Enforcement accordingly for 22.01.2021.

Be listed on 22.01.2021 at 2.00 pm for consideration and appearance on behalf of ED through VC/Physical Court hearing.

A copy of this order be also sent to the Computer Branch to be uploaded on the official website.



(Rajiv Mehra)

**Officiating Principal District & Sessions Judge,
Rouse Avenue District Court,
New Delhi**